

THE INDIAN TARIFF (AMENDMENT) ACT, 1958

No. 52 OF 1958

[26th December, 1958]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1958. Short title and commencement.

(2) The provisions of clauses (i) and (vi) of section 2 [relating to Items Nos. 18, 28 (1), 28 (17), 48 (1), 48 (4), 48 (5), 48 (7), 49 (a) and 71 (14)] shall come into force on the first day of January, 1959, and the remaining provisions shall come into force at once.

32 of 1934.

2. In the First Schedule to the Indian Tariff Act, 1934,— Amendment of First Schedule.  
(i) in Items Nos. 18, 28 (1), 28 (17), 48 (1), 48 (4), 48 (5), 48 (7) and 49 (a)—

(a) in the third column headed "Nature of duty", for the word "Protective", wherever it occurs, the word "Revenue" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", the existing entries shall be omitted;

(ii) in Items Nos. 28 (4), 28 (33), 28 (34) and 72 (14), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1958", wherever they occur, the word, figures and letters "December 31st, 1961" shall be substituted;

(iii) in Items Nos. 46, 46 (1), 47, 47 (1), 48 and 70 (2), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1958", wherever they occur, the word, figures and letters "December 31st, 1963" shall be substituted;

(iv) in each of the Items Nos. 66 (a) and 66 (1), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1958", the word, figures and letters "December 31st, 1960" shall be substituted;

(v) in Item No. 70(3)—

(a) in the fourth column headed "Standard rate of duty", for the figures and words "35 per cent. *ad valorem*", the figures and words "45 per cent. *ad valorem* or Rs. 45.00 per cwt., whichever is higher" shall be substituted, and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1958", the word, figures and letters "December 31st, 1963" shall be substituted;

(vi) for Item No. 71(14), the following Item shall be substituted, namely:—

71(14)	Steel files (including saw files but excluding jewellers' files, watch-makers' files, other needle files, mill tooth files, rotary power files and ampoule files) of the following sizes, namely:—				
	not less than 3½ inches but not exceeding 5½ inches.	Protective	Rs. 7.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 5½ inches but not exceeding 7 inches.	Protective	Rs. 8.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 7 inches but not exceeding 8 inches.	Protective	Rs. 11.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 8 inches but not exceeding 10 inches.	Protective	Rs. 15.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 10 inches but not exceeding 12 inches.	Protective	Rs. 19.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 12 inches but not exceeding 14 inches.	Protective	Rs. 26.00 per dozen.	.. ..	December 31st, 1960.
	exceeding 14 inches but not exceeding 18 inches.	Protective	Rs. 34.00 per dozen.	.. ..	December 31st, 1960.;

(vii) in Item No. 72(d), in the second column headed "Name of article", for the words "and also with squirrel cage electric motors of one-quarter of one brake-horse-power and above", the words, figures, brackets and letter "and also with electric motors falling under Item No. 72(14)(a)" shall be substituted.